

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No.410

IA/2443/ND/2022, IA/600/ND/2022, IA/562/ND/2022,
IA/4563/ND/2021, IA/3290/ND/2021, IA /2375/ND/2021,
IA/1545/ND/2021 IN IB/1789/ND/2019

IN THE MATTER OF:

Canara Bank	...	Applicant
Versus		
M/s Gopalsons Steels Pvt. Ltd.	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 23.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

MR. AJAI DAS MEHROTRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in IA/2442/2022	: Mr. Hemant Gupta, Adv.
For Applicant in IA 1545 of 2021	: Mr. Saurabh Sharma, Adv.
For the Respondent	: Ms. Kanti Mohan Rustogi, Adv.
For Commissioner (VAT)	: Mr. M.L. Garg, Adv.

ORDER

IA/1545/ND/2021, still the reply has not been on record as directed by this Tribunal on 19.01.2022. Accordingly, the present application shall stand de-reserved. Unless the reply is not filed, the last opportunity is being granted to file the same. If the same is not filed, the RP is directed to appear before this Tribunal on the next date of hearing to explain his conduct.

Let all these rest of the applications be fixed for complication of pleadings & arguments on **17.11.2022**.

-sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)
AMIT

-sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)